

RAVI): Sir, I lay on the Table, a copy (in English and Hindi) of the Memorandum of Understanding between the Government of India (Ministry of Micro, Small and Medium Enterprises) and the National Small Industries Corporation Limited (NSIC), for the year 2012-13.

[Placed in Library. *See* No. L.T 7204/15/12]

...(Interruptions)...

**Report (2004-05 and 2005-06) of National Commission for  
Scheduled Tribes and related papers**

THE MINISTER OF TRIBAL AFFAIRS AND THE MINISTER OF PANCHAYATI RAJ (SHRI V. KISHORE CHANDRA DEO): Sir, I lay on the Table :

(1) A copy each (in English and Hindi) of the following papers, under clause (6) of article 338A of the Constitution of India:-

- (a) First Report of the National Commission for Scheduled Tribes, for the years 2004-05 and 2005-06.
- (b) Action Taken Memorandum of the First Report of the National Commission for Scheduled Tribes for the years 2004-05 and 2005-06.
- (2) Statement (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (1) above. [Placed in Library. *See* No. L.T. 7238/15/12]

...(Interruptions)...

**Notification of the Ministry of Women and Child Development**

THE MINISTER OF STATE OF THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI KRISHNA TIRATH): Sir, I lay on the Table, under sub-section (3) of Section 35 of the Commissions for Protection of Child Rights Act, 2005, a copy (in English and Hindi) of the Ministry of Women and Child Development Notification No. G.S.R. 517 (E), dated the 29th June, 2012, publishing the National Commission for Protection of Child Rights (Amendment) Rules, 2012. [Placed in Library. *See* No.L. T. 7239/15/12]

...(Interruptions)...

- I. Notification of the Ministry of Personnel, Public Grievances and Pensions
- II. Memorandum of understanding between Govt. of India and various corporations.

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND THE MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE (SHRI V. NARAYANASAMY): Sir, I lay on the Table :

- (1) A copy (in English and Hindi) of the Ministry of Personnel, Public Grievances and Pensions (Department of Personnel and Training) Notification No. G.S.R. 603 (E), dated the 31st July, 2012. Publishing the Right to Information Rules, 2012, under sub-section (1) of Section 29 of the Right to Information Act, 2005.

[Placed in Library. See No. L.T 7268, 15/12]

- (2) A copy each (in English and Hindi) of the following papers:-

- (i) Memorandum of Understanding between the Government of India (Department of Atomic Energy) and the Uranium Corporation of India Limited (UCIL), for the year 2012-13.

[Placed in Library. See No. 7269/15/12]

- (ii) Memorandum of Understanding between the Government of India (Department of Atomic Energy) and the Electronics Corporation of India Limited (ECIL), for the year 2012-13.

[Placed in Library. See No. L.T. 7270/15/12]

- (iii) Memorandum of Understanding between the Government of India (Department of Atomic Energy) and the Indian Rare Earths Limited (IREL), for the year 2012-13.

[Placed in Library. See No. L.T. 7271, 15/12]

- (iv) Memorandum of Understanding between the Government of India (Department of Atomic Energy) and the Nuclear Power Corporation of India Limited (NPCIL), for the year 2012-13.

[Placed in Library. See No. L.T. 7272,15/12]

- (v) Memorandum of Understanding between the Government of India (Department of Atomic Energy) and the Bharatiya Nabhikiya Vidyut Nigam Limited (BHAVINI), for the year 2012-13.

[Placed in Library. See No. L.T. 7273/15/12]

...(Interruptions)...

- I Notifications of the Ministry of Finance
- II Reports and accounts (2011-12) of IIFCL and NABARD and related papers.)